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करने के लिये उन्हें कितना समय दिया गया; उनके कितने दल क्षेत्र कार्य के लिये गये थे श्रीर उन्होंने कितने जीपों का प्रयोग किया?

t [Field work done by Oil and NATURAL GAS COMMISSION GEOLOGISTS

391. SHRI B. N. BHARGAVA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the number of months which the Geologists of the Oil and Natural Gas Commission devoted to the field work during the year 1964 and the time given to them for preparing the Report; the number of teams which went out for field work and the number of jeeps used by them?]

पैट्रोलियम तथा रसायन मन्त्री (श्री हमायन किंदर) : ग्रीसतन प्रत्येक भवैज्ञानिक (geologist) ने 6 महीने क्षेत्रीय कार्य और 5 महीने रिपोर्ट तैयार करने में 1963-64 के क्षेत्रीय-काल (field season) के दौरान में 18 पार्टियां थीं जिन्होंने 25 जीपों का इस्तेमाल किया ।

■UTHE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): On an average, each geologist devoted six months to field work and five months to the preparation of the report. During the field season of 1963-64, there were 18 parties who used 25 jeeps.]

RESTRICTIONS ON MIGRATION OF MINORITY COMMUNITY FROM E. PAKISTAN

- 392. SHRI BHUPESH GUPTA: Will the Minister of REHABILITATION be pleased to
- (a) whether any restrictions have been put in respect of new migrations belonging to the Minority Community from East Pakistan;
 - t[] English translation.

- (b) if so, what is the nature of those restrictions; and what are the reasons for the same; and
- (c) whether Government are aware that the public opinion in West Bengal is against any such restrictions being placed?

THE MINISTER OF REHABILITATION (SHRI MAHABIR TYAGI): (a) and (b) No ban lias been put on the entry of members of the Minority Communities from East Pakistan into India. Only the facility of entering India even without travel documents, which was allowed temporarily on humanitarian grounds, subsequent to the events of January 1964 has been with. drawn. It has been decided by the Government of India that from the 1st April, 1965, entry into India from East Pakistan will be restricted as was the case before 1964, to those holding valid travel documents such as migration certificates and passports.

(c) Ye_s Sir. The Government have seen the Motion adopted by the West Bengal Legislative Assembly on the 2nd April, 1965, on this subject. The Chief Minister West Bengal, had explained to the Assembly, before the adoption of the Motion, the circumstances in which the decision had been taken by the Government of India. The policy in this regard is kept constantly under review and the Government will take due note of th? developments that take place from time to

FAMILY ALLOWANCE AND OTHER FACILITIES FOR POLITICAL DETENUS IN KERALA

- 393. SHRI BHUPESH GUPTA: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether Government's attention has been drawn to the question of family allowance and other amenities for political detenus detained under the Defence of India Rules in Keraia:

- (b) if so, what steps Government have taken in the matter; and
- (c) the number of such detenus who are given family allowance and the maximum and minimum amount so given to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

- (b) All amenities a_s admissible to the detenus in accordance with the rules in force in the State of Kerala are provided.
- (c) Initially an ex-gratia family allowance at a flat rate of Rs. 50 p.m. per family was granted by the Government of Kerala to 54 deserving families for the months of January and February, 1965. The question of the continuance *ctf* this allowance at appropriate rates is under consideration.

DISCIPLINARY PROCEDINGS AGAINST OFFICERS

- 394. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is any proposal under Government's consideration to amend the Constitution with a view to limiting the powers of the Supreme Court and the High Courts in disciplinary proceedings against Government officers wanting in integrity; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b.t The Committee on Prevention of Corruption have made certain recommen-

dations for amendment to Article 311 of the Constitution. The attention of the Honourable Member is invited to paragraphs 5.8 and 7.27 of their Report and to recommendations Nos, 9 and 57 mentioned in the Summary of Conclusions and Recommendations at the end of the Report.

These recommedations are still under the consideration of the Government.

REGISTRATION OF DOMESTIC SERVANTS IN DELHI

- 395. SHRI A. D. MANI; Will the Minister of Home Affairs be pleased to state:
- (a) whether the Delhi Police have launched an intensive campaign to get all domestic servants in the city registered; and
- (b) what is the pattern $_0i$ registra tions which is being followed by the Delhi Police?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) A verification from (Copy attached) containing essential personal particulars of domestic servants has been devbed. These forms are being distributed by the local police among employers with a request to obtain the required particulars from their servants and return the form duly completed, to the nearest Police Station. Policemen are also sent round to collect these forms from the employers. Verification forms are then sent to the home police station of the servant and report on his an. tecedents obtained. This is done free of charge.